

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 70 OF 2014**

**Dated: 14<sup>th</sup> December, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Indian Power Corporation Ltd. .... Appellant(s)**

**Versus**

**West Bengal Electricity Regulatory Commission .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Buddy A. Ranganadhan  
Ms. Priya Singh

Counsel for the Respondent (s) : Mr. Pratik Dhar, Sr. Adv.  
Mr. C.K. Rai  
Mr. Umesh Prasad for R.1

**ORDER**

Learned counsel for the State Commission states that an appeal is pending in the Kolkata High Court, which has some relevance to the instant appeal. Counsel states that the said appeal may be disposed of by the end of February, 2017. Counsel states that hence this appeal be adjourned to March, 2017.

In the circumstances, the matter is adjourned to **07.03.2017.**

**(I.J. Kapoor)  
Technical Member**

ts/dk

**(Justice Ranjana P. Desai)  
Chairperson**